

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:37
ANSWERED ON:05.12.2013
SIPHONING OFF OF PETROLEUM PRODUCTS
Abdulrahman Shri

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are aware that petroleum products are being siphoned off by railway officials;
- (b) if so, the details of such cases noticed during the last three years and the action taken against the guilty; and
- (c) the steps being taken by the Railways to prevent such malpractices?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 37 BY SHRI ABDUL RAHMAN TO BE ANSWERED IN LOK SABHA ON 05.12.2013 REGARDING SIPHONING OFF OF PETROLEUM PRODUCTS.

(a) and (b): Yes, Madam. Some petty cases of siphoning off of petroleum products by railway officials have come to the notice of the Railways. Railway Officials found involved in such cases are booked under the provisions of Railway Property (Unlawful Possession) Act, 1966.

The number of cases of siphoning off of petroleum products by railway officials over Indian Railway during each of the last three years are as under:

Year	No of cases of siphoning off of petroleum products by railway officials reported over Indian Railways	No of guilty railway officials prosecuted
2010	8	8
2011	2	2
2013	0	0

(c): The following steps are being taken by the Railways to prevent such malpractices:-

1. Goods trains carrying valuable commodities including petroleum products are being escorted by Railway Protection Force in vulnerable and affected sections.
2. Armed pickets are provided at black spots to prevent criminal interference with goods trains carrying petroleum products.
3. The movement of oil tank formations is monitored and RPF personnel are deployed at yards and wayside stations to guard the tank wagons.
4. Railway Officials apprehended are prosecuted under the provisions of Railway Property (Unlawful Possession) Act besides being taken up under D&A Rules.
5. Crime Intelligence is gathered on the activities of the criminals involved in theft of petroleum products and raids are conducted at dens of receivers of stolen Railway properties with the help of Local Police.
6. Close coordination is being maintained with Local Police and Government Railway Police to prevent/ detect the cases of theft/ pilferage of Railway property.